

ITEM NO.104

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S
Civil Appeal No(s).254/2011

REVATHI NAL P. RAMAVARAMA RAJA & ANR.

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(Matter released from Part-Heard
IA No.83110/2019 - APPLICATION FOR SUBSTITUTION
IA No.83111/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.

Date : 27-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Appellant(s) Mr.K.Radhakrishnan, Sr.Adv.
Ms. Kiran Bhardwaj, AOR

For Respondent(s) Mr.Jaideep Gupta, Sr.Adv.
Mr. C. K. Sasi, AOR

Mr.G.Prakash, Adv.
Mr.Jishnu M.L, Adv.
Mrs.Priyanka Prakash, Adv.
Mrs.Beena Prakash, Adv.

Mr. P. S. Sudheer, AOR
Mr.Rishi Maheshwari, Adv.
Mrs.Mayuri Nayyar Chawla, Adv.
Ms.Anne Mathew, Adv.
Mr.Bharat Sood, Adv.
Ms.Shruti Jose, Adv.

Mr. K. V. Mohan, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.83110/2019

Delay condoned.

Issue notice.

.....2/-

Dasti, in addition, is permitted.

Learned counsel appearing on behalf of the respondent - State of Kerala submits that the State is considering enacting a separate legislation with regard to the administration of the Sabarimala Sree Ayyappa Swamy Temple. He accordingly seeks an adjournment.

List the matter after four weeks.

**(SATISH KUMAR YADAV)
AR-CUM-PS**

**(RAJ RANI NEGI)
ASSISTANT REGISTRAR**